



2026:AHC:176780

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 8588 of 2026**

Ekalakh

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sharique Ahmed
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.326 of 2026, under Section 3(1) of U.P. Gangsters and Anti Social Activities (Prevention) Act, 1986, P.S. - Kotwali Nagar, District- Mau, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. Only single base case has been shown in the gang chart against the applicant and in the said case, the applicant is on bail. The applicant has not been convicted in any offence. The applicant has a criminal history of four cases except the single base case shown against him in the gang chart. However, he is not a previous convict. Similarly situated co-accused Shariful Haque @ Haji Munmun @ Gungun, Mohd Sahid @ Faisal, Jameel Ahmad @ Munnu and Abul Lais have been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS Nos. - 7691 of 2026 and 7839 of 2026**, respectively.

4. The Learned A.G.A. has opposed the prayer for grant of

anticipatory bail, however, has been unable to dispute the submissions made by the Learned counsel for the applicant.

5. I have considered the submissions made by the Learned counsels for the parties.

6. Taking into consideration the fact that only single base case has been shown against the applicant in which the applicant is on bail, similarly situated co-accused Shariful Haque @ Haji Munmun @ Gungun, Mohd Sahid @ Faisal, Jameel Ahmad @ Munnu and Abul Lais have been granted anticipatory bail by this Court in **CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS Nos. - 7691 of 2026 and 7839 of 2026**, respectively, and also the fact that applicant is not a previous convict, I deem it fit to enlarge the applicant on anticipatory bail.

7. In view of the above, the anticipatory bail application of the applicant is **allowed**.

8. In the event of the arrest of the applicant **Ekalakh**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

9. In case of breach of any of the above conditions, the Court

concerned shall be at liberty to cancel the bail.

10. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 20, 2026
Sachin

(Rajiv Lochan Shukla,J.)